

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 27
IA No. 810/2023, 921/2022

in
CP(IB) No. 125/Chd/Hry/2021
(Admitted Matter)

Under Section 9 & 19 (2), IBC
2016

In the matter of:-

Aviagen India Poultry Breeding Company
Pvt. Ltd.

...Petitioner/Operational Creditor

Vs

Hygiene Fees & Farms Pvt. Ltd.

...Respondent/Corporate Debtor

Present :

Mr. Viren Sharma, Advocate for the applicant-RP in IA Nos. 810/2023 & 921/2022.

Mr. Sumer Singh Brar, proxy counsel for Mr. Vikas Lochab, Advocate for respondent in IA Nos. 810/2023 & 921/2022.

IA No. 810/2023

Compliance affidavit filed by Diary No. 01020/2 dated 15.05.2023 is taken on record. It is stated on behalf of respondent that on instructions of the original counsel, respondent is ready to hand over the possession of land and vehicles with audited financial statements up to Insolvency Commencement Date i.e. 18.07.2022. Let the same be done within two weeks. Let the matter be listed on 09.06.2023.

IA No. 921/2022

List on 09.06.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

May 17, 2023
VN